

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 732 OF 2016 IN  
APPEAL NO. 338 OF 2016**

**Dated: 2<sup>nd</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>M.P. Biomass Energy Developers Association &amp; Ors.</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Madhya Pradesh Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. S. Venkatesh  
Mr. Shashank Khurana for R.1  
  
Mr. G. Umapathy  
Mr. Aditya Singh for R.2

**ORDER**

Learned counsel for Respondents seek four weeks time to file reply. They may file the same on or before 30.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.02.2017 after serving copy on the other side. Till then, interim order will continue.

List the matter on **13.02.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

pr/vt